

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00363/2019

Dated Wednesday the 20th day of March Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

S N Rajendran.
Plot No. 210, Baba Nagar,
I Main Road,
Villivakkam, Chennai 49.Applicant

By Advocate M/s. M. Vivekanandan

Vs

1. Director General,
Department of Posts,
New Delhi 110001.

2. The Senior Supdt of Posts,
Tambaram Division,
Chennai 600045.

3. The Chief Post Master General,
Tamil Nadu Circle,
Chennai 600002.Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following relief :

"To direct the 2nd respondent to dispose the applicant's representation dated 22.09.2018 and consequently grant promotion as MACP III in the stage of completion of more than 30 years with financial and subsequent benefits from the due date 01.01.2006 till the date of retirement on 31.12.2009 and pass such further or other orders as this Hon'ble Court may deem fit and proper in the circumstances of the case and thus render justice."

2. Learned counsel for the applicant would submit that the applicant had made a representation on 22.09.2018 regarding his grievance which is still pending for consideration. Accordingly the applicant would be satisfied if the respondents are directed to consider the representation within a time limit to be stipulated by this Tribunal.
3. Mr. Su. Srinivasan, SCGSC takes notice for the respondents.
4. Keeping in view the limited relief urged and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A2 representation dt. 22.09.2018 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

20.03.2019

SKSI